- (iii) One Hundred and Fifty-ninth Report on 'Repeal and Amendment of Laws: Part I.'
- (iv) One Hundred and Sixtieth Report on 'Amendment to the All India Council for Technical Education Act, 1987' (Act 52 of 1987).
- (v) One Hundred and Sixty-first Report on 'Central Vigilance Commission and Allies Bodies.'
- (vi) One Hundred and Sixty-second Report on 'Review of Functioning of Central Administrative Tribunal; Customs, Excise and Gold (Control) Appellate Tribunal and Income-tax Appellate Tribunal.'
- (vii) One Hundred and Sixty-third Report on 'The Code of Civil . Procedure (Amendment) Bill, 1997.'
- (viii) One Hundred and Sixty-fouith Report on 'The Indian Divorce Act (IV of 1869).'
- (ix) One Hundred and Sixty-fifth Report on 'Free and Compulsory Education for Children.'
- (x) One Hundred and Sixty-sixth Report on 'The Corrupt Public Servants, (Forfeiture of Property) Bill.'
- (xi) One Hundred and Sixty-seventh Report on 'Trie Patents (Amendment) Bill, 1998.' (xii) On Hundred and Sixty-eighth Report on 'The Hire-Purchase Act,
- 1972.' (xiii) One Hundred and Sixty-ninth Report on 'Amendment of Army,

Navy and Air Force Acts.' (xiv) One Hundred and Seventieth Report on 'Reform of the Electoral Laws.'

[Placed in Library for (i) to (xiv) See No. LT-17/99 to 30/99]

- I. Report and Accounts (1997-98) of Hindustan Copper Ltd., Calcutta and related papers.
- II. Notifications of the Ministry of Mines and Minerals.

THE MINISTER OF MINES AND MINERALS (SHRI NAVEEN PATNAIK): Sir, I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619 of the Companies Act, 1956:—
- (a) Annual Report and Accounts of the Hindustan Copper Limited, Calcutta, for the year 1997-98, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.
- (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library for (a) to (c) *See* No. LT-109/99]
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines and Minerals (Department of Mines), under subsection (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) G.S.R. 397 (E) dated 1.6.99 publishing the Mining Leases (Modification of Terms) Amendment Rules, 1999.
  - (ii) G.S.R. 398 (E)- dated 1.6.99 publishing the Granite Conservation and Development Rules, 1999. [Placed in Library for (i) and (ii) *See* No. LT-31/991

## Report and Accounts (1997-98) of Central Wakf Council, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the Central Wakf Council, New Delhi, for the year 1997-98.
- (b) Annual Accounts of the Central Wakf Council, New Delhi, for the year 1997-98, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library for (a) to (d) See No. LT-32/99]

## Report and Accounts (1997-98) of Press Council of India, New Delhi and related papers

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (a) Nineteenth Annual Report and Accounts of the Pres,s Council of India, New Delhi, for the year 1997-98, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above [Placed in Library for (a) and (b) See No. LT-125/99|